

11.27 hrs.

PAPERS LAID ON THE TABLE

REPORT OF C.A.G. OF INDIA ON UNION GOVT. (CIVIL) REVENUE RECEIPTS, 1970-71 AND NOTIFICATIONS UNDER CUSTOMS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on Union Government (Civil) Revenue Receipts, for the year 1970-71, under article 151 (1) of the Constitution. [*Placed in library. See No. LT-3599/72.*]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 382(E) and G.S.R. 383 (E) published in Gazette of India dated the 19th August, 1972 with an explanatory memorandum.

- (ii) The Transfer of Residence (Amendment) Rules, 1972, published in Notifications No. G.S.R. 1003 in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum.

- (iii) G.S.R. 1004 and G.S.R. 1005 published in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum. [*Placed in library. See No. LT-3600/72.*]

- (3) A copy of Notification No. G.S.R. 961 (Hindi and English versions) published in Gazette of India dated the 12th August, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [*Placed in library. See No. LT-3601/72.*]

STATEMENT SHOWING ACTION TAKEN ON RECOMMENDATIONS MADE IN PART II OF REPORT OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR

SINHA): I beg to lay on the Table a statement (Hindi and English versions) showing action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication'. [*Placed in library. See No. LT-3602/72.*]

DOCK WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 2043 in Gazette of India dated the 5th August, 1972, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [*Placed in library. See No. LT-3603/72.*]

REPORT OF COMMITTEE TO REVIEW WORKING OF NATIONAL AKADEMIES AND I.C.C.R.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Report of the Committee appointed to review the working of the National Academies and the Indian Council for Cultural Relations.

- (2) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously. [*Placed in library. See No. LT-3604/72.*]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MÖHSIN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1972, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 17th August, 1972.

- (2) The Fourteenth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 378 (E) in Gazette of India dated the 17th August, 1972.

[Shri F. H. Mohsin]

- (3) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1972, published in Notification No. G.S.R. 384(E) in Gazette of India dated the 21st August, 1972.

[Placed in library. See No. LT-3605/72.]

11.29 hrs.

STATEMENT RE. DROUGHT CONDITIONS IN THE COUNTRY

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): I beg to lay on the Table a statement on drought conditions in the country.

Statement

The Hon'ble Members will kindly recall the statement made in the House on the 1st August, 1972, regarding the drought situation in certain parts of the country.

I am glad to inform the House that with the recent rains, the drought situation and the prospects of the *kharif* crops have improved to some extent in most parts of the country. However, as a result of the earlier dry spells, scarcity conditions are prevailing in some areas of Andhra Pradesh, Bihar, Gujarat, Maharashtra, Mysore, Madhya Pradesh, Manipur, Nagaland, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal. In all these States, effective and adequate relief measures continue to be undertaken by the State Governments.

Central Teams have by now visited the States of Bihar, Orissa, Rajasthan, Tripura, U.P. and West Bengal for on-the-spot assessment of the situation. Such Teams would shortly be visiting Andhra Pradesh, Madhya Pradesh, Maharashtra, Manipur, Mysore, Nagaland and Rajasthan. The request of the Gujarat Government for deputing a Central Team has just been received and is under consideration. Meanwhile, *ad-hoc* loan assistance to the concerned State Governments, wherever required, has been provided.

As part of the new initiative taken by my Ministry this year, a country-wide emergency production programme for retrieving the losses of the *kharif* crops and increasing the production of *rabi* and summer crops has been formulated and is being

vigorously implemented. Under this programme, arrangements are being made for immediate augmentation of irrigation facilities by commissioning of existing tubewells and construction of new ones, installation of pumping sets, erection of *kutch* bunds for diverting water from rivers and streams, and completion of irrigation channels, etc. The supply of seeds, fertilizers, pesticides, plant protection equipment, aerial spray and of short-term credit is also being arranged. Special allocations, over and above the Plan provisions, are being made to the State Governments for implementing the emergency production programme.

Altogether, Rs. 85.43 crores have been sanctioned by the Central Government so far to the various affected States as *ad-hoc* loan assistance for the relief operations, towards assistance for implementing the Emergency Production Programme and towards short-term loans for agricultural inputs.

My colleagues, Shri Shinde, Prof. Sher Singh and I, as well as senior officers of my Ministry, have visited most of the affected States and held discussions with the State Governments to ensure that timely and effective measures are taken for providing relief.

At the advice of my Ministry, the State Governments have strengthened and augmented the public distribution system to ensure the availability of foodgrains, particularly in the areas affected by scarcity. We have adequate stocks of foodgrains to meet all the reasonable requirements of the State Governments.

In the House, particular attention has been drawn by the Hon'ble Member Shri Shiv Shankar Prasad Yadav to the scarcity conditions in Bihar and to certain alleged cases of death due to starvation there. The drought has undoubtedly affected large parts of Bihar. However, the State Government as well as my Ministry have taken prompt and effective measures to provide relief to the people by opening relief works, organising gratuitous relief and undertaking the necessary public health measures. The State Government has also constituted an All-Party Relief Coordination Committee.

I visited the State recently and held discussions with the State Government. My colleague, Shri Shinde, and senior officials in my Ministry have also discussed various matters relating to the supply of foodgrains and organisation of relief operations and the special production programme with the State Chief Minister and his senior